

the Prevention of Corruption Act, 1988 now stands vested with the Central Vigilance Commission (CVC). An effective vigilance set up is in place in the CBI to check corruption and delinquency amongst its officials.

Compliance to section 4 of RTI Act, 2005

1615. SHRI ANIL MADHAV DAVE: Will the PRIME MINISTER be pleased to state:

(a) whether websites of all Central Government Ministries and Central Departments have complied with the Section 4 of the Right to Information Act, 2005;

(b) whether there is a mechanism in place to check whether all departments have made declaration under Section 4 of RTI; and

(c) if not, whether there is any plan to do the same, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Information is not centrally maintained.

(b) and (c) As per provisions of the Section 25(5) of the RTI Act, 2005 if it appears to Central Information Commission that the practice of a public authority in relation to the exercise of its functioning under the Act does not conform with the provisions or spirit of the RTI Act, which would also include compliance with the provisions of Section (4), it may recommend steps which ought to be taken by that authority for promoting such a conformity.

Cases lying with CBI

1616. SHRI NARESH GUJRAL: Will the PRIME MINISTER be pleased to state:

(a) the total number of cases lying with the CBI till 31 December, 2010;

(b) the number as on 31 December, 2009; and

(c) the total staff strength of CBI as on date?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) A total number of 815 cases are at different stages of investigation in CBI as on 31.12.2010.

(b) 988 cases were at different stages of investigation as on 31.12.2009.

(c) The total staff strength of CBI as on 31.01.2011 is 5151.